

ties which the Muslims face in this regard; and

(d) whether Government have received any representations from the religious and social institutions of the Muslims and from any individuals on this matter and if so, the nature of these representations?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI):

(a) The number of pilgrims including infants who went on Haj pilgrimage during the last five years is given below:

1963	15,102
1964	16,537
1965	18,267
1966	15,533
1967	15,544

(b) Due to foreign exchange difficulties Government fix a ceiling on the number of pilgrims who may proceed to Haj during any year. In view of this all Muslims who apply for going on Haj pilgrimage are unable to perform the Haj.

(c) This difficulty is likely to be removed as and when the foreign exchange situation becomes satisfactory.

(d) Various religious and social Muslim Organisations, individuals as also the Central Haj Committee, have been suggesting that Government should consider raising the ceiling to allow more pilgrims to go for Haj.

LIMITS OF AIR SPACE

1113. SHRI CHINTAMANI PANIGRAHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Legal and Treaties Division of his Ministry has carried out a high level expert examination to precisely determine where India's air space ends and foreign space begins in view of the reports of the Chinese plan to fire medium range ballistic missiles with nuclear warheads into the Indian Ocean across Indian territory;

(b) if so, the decisions arrived at;

(c) whether any other country has fixed its territorial limits regarding its air space; and

(d) if so, the details thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI):

(a) and (b) The question of the delimitation of India's air space and outer space beyond is under examination in the Ministry of External Affairs.

(c) Government are not aware of any declarations regarding the limits of air space by other countries.

(d) Does not arise.

12 12 HRS

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DISCLOSURES ABOUT ACTIVITIES OF THE CIA IN INDIA

SHRI HEM BARUA (Mangaldai): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The most disturbing disclosures about the activities of the C.I.A. in India, made in Moscow by an ex-C.I.A. personnel John Smith, as reported in the Press."

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, Government's attention has been drawn to reports appearing in Indian newspapers regarding the statements made by a former employee of the US Embassy in India. We have obtained a full text of the first instalment of these articles. Meanwhile, extracts have been published in the newspapers of the second instalment. We are taking steps to obtain a complete text of this also.

These articles have focussed the attention of the public on the vital pro-

blem of national security. I would like to assure the House that the Government are always vigilant in regard to the type of activity mentioned in the articles and appropriate measures are taken from time to time to counteract them.

It is known that Mr. John Smith and Mr. Peter Richard Peterson and some others named in Mr. John Smith's articles were in service in India during the relevant period—1955 to 1960. The Government would not like to make any statement about some of the matters mentioned by Mr. Smith—for example, his activities relating to other countries. Also, some of what he has mentioned in the article does not appear to be correct. His statement regarding a secret meeting between CIA agents and Naga leaders at Imphal in 1956 is not correct. There is nothing in record to substantiate the allegations made in the article about the two army officers who have since retired. . . . (*Interruptions*).

SHRI HEM BARUA : Sir, the disclosures made by Mr. John Smith in Moscow, an ex-employee of the CIA operating in India, are very disturbing from the point of view of our national security. I agree with the Home Minister in that. Besides saying that the Naga revolt was encouraged by the CIA, Mr. John Smith goes on to say certain other very startling matters. One is the involvement of a foreign diplomat in espionage activities in this country. He has said that he is an ex-Philippines Ambassador. He has particularly said about the involvement of our Military Attache in Washington and his subordinates. He has gone on to say that some military officers including a General in charge of military personnel are in the pay roll of the CIA. These are very disturbing allegations. Firstly, let me tell you point blank, when these foreign diplomats are involved in espionage activities in this country on behalf of CIA or any other agent, the Government must be very firm and declare them *persona-non-grata* immediately and kick them out of this country. Let the devil be given its due. Unfortunately, in

this country there are certain Indians who for foreign money are ready to sell this country. Proper steps should be taken against them.

AN HON. MEMBER : Who are they ?

SHRI HEM BARUA : They have been mentioned in the report, in the article by Mr. John Smith, published in the *Literary Gazette of Moscow*. Why is it that the Government have failed to probe into the activities of the CIA in this country and why is it that our government was completely in the dark about the activities of CIA in this country until they were revealed by Mr. John Smith in his article in the *Literary Gazette, Moscow*. May we have an assurance from the Government that they are going to take stern measures not only against the CIA, whom they should ask to pack off from this country lock, stock and barrel, but, at the same time they are taking appropriate measures, stern measures, against those people, Indian or foreign, who are engaged in espionage activities in this country, on behalf of CIA or any other agency? Are they going to do it or not ?

SHRI Y. B. CHAVAN : As far as the general view of the hon Member and the sentiments expressed by him are concerned, I certainly share them with him. At the same time, I have said that on many an occasion we have taken action against espionage activities. There are certain cases where prosecutions have been launched and in some cases even court martial steps have been taken, whenever things are pointed out or come to our notice. So, as far as the attitude of the Government is concerned, we do certainly watch carefully and punish people who are found guilty.

SHRI HEM BARUA : Your vigilance has completely failed. You did not know that the ex-Philippines Ambassador was in the pay roll of the CIA.

SHRI Y. B. CHAVAN : I may or may not know. The very purpose of asking such questions is to get this

[Shri Y. B. Chavan]

information. So, we will have to be very careful in these matters. In these matters we cannot go merely by the statements or confessions or accept or reject them as a whole as correct.

SHRI RANGA (SRIKAKULAM) : Why were the military officers allowed to retire instead of being punished ?

SHRI M. L. SONDHI (New Delhi) : May I ask of the hon. Minister whether he can assure the House that a certain amount of complacency, which is evident in the actions of the Government, will be dispelled because it is a most important matter ? I think the hon. Minister should welcome the fact that these articles have appeared because it gives him an opportunity to review the subject. I am not speaking in any parochial sense. Men of goodwill in America itself have been concerned about the increasingly interventionist nature of the American politics. America has become too big for itself. It is trying to interfere all over the world. We know the case of Dr. Mossadeq, we know the case of Mr. Souvanna Phouma and many other cases.

MR. SPEAKER : Let him ask the question. How are all these relevant.

SHRI M. L. SONDHI : They are very relevant.

AN HON. MEMBER : He is giving the background.

SHRI M. L. SONDHI : Delhi, whether we like it or not, has now become known as an important centre of espionage activity. Even though I have the honour to represent this city here, it has got this shameful aspect today. Therefore, I would like to ask whether the hon. Minister is prepared to outline certain steps for counter-espionage and also whether he is prepared to meet this gentleman, Mr. John Smith, if necessary even by going to Moscow himself, and find out from him the real facts.

SHRI NATH PAI (Rajapur) : His extradition to India is justified.

SHRI M. L. SONDHI : With reference to certain strategic Ministries and

the Foreign Office some sort of surveillance is necessary. My question, therefore, is, what steps the Minister is taking, firstly, to find out whether any interception of foreign communications from the Government of India to its Embassies abroad takes place in Delhi itself and, secondly, to find out whether under the loose cover of political or economic officer in the American Embassy, or any other Embassy, espionage activity is being carried on. Thirdly, I would even say that some people who pretend to be anti-CIA might themselves be CIA agents. Therefore, keeping all these factors into consideration, is he prepared to give an assurance of practical steps of policy so that New Delhi could be known as a place free from espionage ?

SHRI Y. B. CHAVAN : The point raised by the hon. Member is quite correct that such disclosures or such statements certainly give an opportunity for us to review the matter. It is a sort of warning that we have always to take that one cannot presume that all the arrangements that we have made are perfect. We have always to go from perfection to perfection. Therefore I share that view.

SHRI S. M. BANERJEE (Kanpur) : Shri Chagla has instituted an inquiry. What has happened to that ? He has gone.

SHRI Y. B. CHAVAN : I quite agree that it is a fact of international life that espionage and counter-espionage are there.

SHRI NATH PAI : Which is the Indian CIA man we know ? Do you have any ?

SHRI Y. B. CHAVAN : If I try to underline the step that we are taking about any counter-activity, this is exactly what the spy wants to know; so, I am not to be expected to answer this question.

SHRI NATH PAI : What about bringing him here ? He did not answer that part.

MR. SPEAKER : He wanted him to Moscow.

SHRI NAMBIAR (Tiruchirappalli) : He has not answered the point whether he will go to Moscow or whether Mr. Smith will be brought from Moscow to Delhi.

SHRI PILOO MODY (Godhra) : He should go to Moscow and stay there.

SHRI Y. B CHAVAN : I am not going to oblige the hon. Member. Neither I am going to Moscow nor do we propose to call anybody from there.

श्री श्री० प्र० त्वाणी (मुरादाबाद) : अध्यक्ष महोदय, मैं यह बात जानना चाहता हूँ कि क्या गृह मंत्रालय को इस बात का ज्ञान है कि फरवरी 1951 में विली फ्रैंक ग्रहम ने आइसनहोवर के टाइम में एक योजना विदेश मंत्री डेम्पे के माध्यम से बनाई थी कि अगर कम्युनिज्म का मुकाबला करना है तो तुम्हें पहले एक अरब डॉलर गैरिया और हिन्दुस्तान में बनाना होगा और उसी योजना के अन्तर्गत उन्होंने ब्राडकास्टिंग स्टेशन में अरबों की थी और उस के बाद अमरीका की योजना के अनुसार यहाँ घड़यंत्र बनाया गया और अमरीकन मिशनरीज आये ? क्या यह सच नहीं है कि नागालैंड और मीजोलैंड में केवल अमरीका का वैपेटिस्ट मिशन काम कर रहा है और क्या यह सच नहीं है कि जो हिलो ऐरियाज की माग कर रहे हैं वह जो मूवमेंट है उस के लीडर, उस की मा और उस की स्त्री अमेरिकन हैं ? क्या यह सच नहीं है कि नियोगी कमेटी जो मध्य प्रदेश गवर्नमेंट ने बनाई थी उस ने इस बात को सिद्ध किया कि यह विदेशी ईसाई मिशनरी पोलिटिकल एजेंट हैं ? क्या यह सच नहीं है कि नियोगी कमेटी ने भी इस बात को सिद्ध किया था ? क्या यह सत्य नहीं है कि अन्तः का चीफ मिनिस्टर चासिहा ने आप को थोड़े दिन पहले आगार किया था कि विदेशी ईसाई मिशनरीज बीरडर ऐरियाज में गडबड कर रहे हैं ? क्या यह सच नहीं है कि आप ने ही स्वयं आप की मिनिस्ट्री ने आप के समय ईसाइयों की ऐंटी नेशनल ऐक्टिविटीज के ऊपर

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ध्यान देते हुए आप ने ऐसा किया था कि हम यहाँ से विदेशी ईसाई मिशनरियों को निकालना चाहते हैं, उन को धीरे धीरे बाहर निकालेंगे और बाद में इस स्टेटमेंट को बदला ? इन सब तथ्यों को जानते हुए मैं आप से पूछना चाहता हूँ कि क्या इन तथ्यों के साथ सिद्ध नहीं हो जाता है कि विदेशी ईसाई मिशनरीज और खास तौर पर अमरीका के विदेशी ईसाई मिशनरीज यह पोलिटिकल एजेंट हैं, उन की ऐक्टिविटीज भी पोलिटिकल है तो क्या सरकार उन का भारत में बाहर निकालने का विचार रखती है और क्या जो पी० एन० 480 का शायद है जो विदेशों में महायन्त्रा उन विदेशी मिशनरीज को मिल रही है क्या गवर्नमेंट उन पर नियन्त्रण रखने का विचार करती है ? क्या गवर्नमेंट को यह विचार है कि नागा और मीजो गडबड में ओपेनली अमरीका का और पाकिस्तान का हाथ दिखाई दे रहा है और क्या आप में साहस है कि उन के नीडर के माध्यम आप यह बोलें कि चूँकि आप विदेशी सरकारों के इशारे और समर्थन पर चल रहे हैं इस लिए अब आप में कोई बात नहीं होगी जो कि अभी आप नहीं कह रहे हैं ?

SHRI Y. B. CHAVAN rose—

MR. SPEAKER You may answer any part of it

SHRI Y. B. CHAVAN : The hon. Member has raised an entirely different aspect of the problem and that is about foreign missionaries in certain border areas.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : An important aspect.

SHRI Y. B. CHAVAN : Important, yes; but it does not come in here possibly. However I do not want to take refuge behind that. I may only state that whenever there is evidence to prove that the missionaries are trying to do something which is going to be a risk to national security, very strict action is taken about it.

SHRI PRAKASH VIR SHASTRI (Mapar) : What about the Neogy Report ?

SHRI Y. B. CHAVAN : I am not going to answer that question because I am not ready for that. I will have to have proper notice for that.

श्री कंबरलाल गुप्ता (दिल्ली सदर)
असम के चीफ मिनिस्टर ने आप को लिखा है।
उन्होंने आप को कहा है।

SHRI Y. B. CHAVAN : I know, I have had discussions with the Chief Minister. Whatever information he gives or whatever recommendation he makes, we will certainly give our serious thought to that. With regard to foreign missionaries or missionaries as such the Government has a certain policy and this policy is followed but it is followed with certain caution and liberal attitude in the matter because we do not want to give a feeling to the Christian minorities that we are very indifferent to their problems

SHRI KANWAR LAL GUPTA : What is that policy ?

SHRI Y. B. CHAVAN : But, at the same time, as far as our national security aspect in the border areas is concerned, we are very vigilant and we will be very strict in this matter.

SHRI O. P. TYAGI rose—

Mr SPEAKER : Order, order. Please sit down while I am on my legs. We started with CIA and you went to missionaries, you went to Chief Minister of Assam, you went to somebody else and you covered the whole border question. The Call Attention is about CIA. Shri Vajpayee

श्री अटल बिहारी वाजपेयी अध्यक्ष महोदय, गृह मंत्री महोदय ने यह स्वीकार किया है कि मि० जान स्मिथ दिल्ली में थे। जान स्मिथ ने अपने बारे में कहा है कि वह सी० आई० ए० के एजेंट थे। अब उन्होंने इस की नागरिकता स्वीकार कर ली है यह तो समझ में आ सकता है कि जान स्मिथ अमरीका

को बखाना करने के लिए कुछ बातें कहें लेकिन भारत की सेवा के बड़े अफसरों का नाम लेकर उन्हें वह सी० आई० ए० से सम्बन्धित बतलावें इस का कोई कारण समझ में नहीं आता। गृह मंत्री महोदय ने कहा है कि जिन दो अफसरों का नाम लिया, सेन और बनर्जी का, जान स्मिथ ने इन दो फीजी अफसरों का उल्लेख किया है, गृह मंत्री जी ने कहा कि वह रिटायर हो गये..

श्री बसवन्तराव बन्हाण में ने नहीं कहा

श्री अटल बिहारी वाजपेयी : क्या मैं समझूँ कि यह रहस्योद्घाटन होने के बाद गृह मंत्रालय की या सुरक्षा मंत्रालय की किसी उच्चाधिकार समिति ने या ऊंचे अफसर ने इस बात का पता लगाने का प्रयत्न किया कि जिन अफसरों का नाम लेकर उल्लेख किया गया है क्या उस आरोग्य में कोई सच्चाई है ? अगर अभी तक जांच नहीं की गई तो क्या गृह मंत्री महोदय इस तरीके की कोई जांच करने का विचार रखते हैं ? अभी आर्टोबाइराफी के और भी अंश जाना बाकी हैं, जितने अज्ञात आये हैं वह मनसनीबेज है और वह इस बात का इशारा देने है कि विदेशी जासूस हमारी सेना में, हमारे राजनैतिक जीवन स्तर तक भी प्रवेश कर गये हैं। जान स्मिथ ने एक बात और कही है कि राजनैतिक स्तर पर पाइक, प्लूटार्क और प्रधान मंत्री नेहरू के प्राइवेट सिक्रेटरी का नाम लिया गया है तो मैं जानना चाहता हूँ कि यह मारे मामले को देख कर गृह मंत्री जी कोई निजी जांच करने का विचार रखते हैं अगर रखते हैं तो क्या उन्होंने कोई ठोस रूप में किसी प्रस्ताव पर विचार किया है और क्या वह इस सम्बन्ध में मदन को विश्वास में लेने के लिए तैयार है ?

SHRI Y. B. CHAVAN : About these two Army officers, naturally, we had to enquire from the Defence Ministry. I am told that there is nothing on record to substantiate the allegation.....

SHRI ATAL BIHARI VAJPAYEE : How can there be anything on record?

SHRI S. M. BANERJEE : Let there be some inquiry.

SHRI Y. B. CHAVAN : I cannot assure an enquiry about that period. As to who they were, what they were doing and whether those officers had any contacts, etc., it is difficult to prove that. If any further evidence comes to my hands, I will certainly have a look into it. The point that I am answering is this. On the inquiry that I have made, the inquiry that I could make so far, this is the advice I have got about it. As far as the other matter is concerned, certainly, there are certain cover names, and I have asked our agency to make further enquiries about it.

SHRI ATAL BIHARI VAJPAYEE : What agency?

SHRI Y. B. CHAVAN : Intelligence Agency.

SHRI NATH PAI : How can he tell the House, "I have made an inquiry."? The revelations may be absolutely sensation mongering or they may be substantial. But the inquiry must be properly conducted. He says, "I have made an inquiry." Is that a fair reply? How can he complete an inquiry so quickly?

Mr. SPEAKER : I know he has not answered other matters. That is all. *(Interruption)* Dr. Sushila Nayar.

SHRI S. M. BANERJEE : When we raised the question of CIA, not on this particular Call Attention, Mr. Chagla had assured the House that he would put the entire thing before the Cabinet and see that a Commission is appointed and a proper inquiry is made. The Home Minister has not replied to that even.

Mr. SPEAKER : Dr. Sushila Nayar.

12.20 HOURS

UNLAWFUL ACTIVITIES (PREVENTION) BILL

(i) REPORT OF JOINT COMMITTEE

Dr. SUSHILA NAYAR (Jhansi) : I present the Report of the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

Dr. SUSHILA NAYAR : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith.

12.21 HRS.

STATEMENT RE. DEVALUATION OF THE POUND STERLING

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I would like to take this opportunity of making a brief statement regarding the decision of the U.K. Government to devalue the pound sterling. The extent of the devaluation is 14.3 per cent and therefore, at the new exchange rate, £ 1 equals US dollars 2.40 as against the old rate of dollars 2.80 to the pound. The pound sterling will now exchange for Rs. 18 instead of Rs. 21 previously.

The exchange rate of the Rupee in terms of gold or U.S. dollars will remain unchanged at the level established on June 6, 1966.

Honourable Members will wish to know the implications of the U.K. action for the Indian economy. The change in the exchange value of the pound is a moderate one. Its effect in general will be to improve the competitiveness of British products *vis-à-vis*